

**2022 LiveLaw (SC) 119**

**IN THE SUPREME COURT OF INDIA**  
**SANJAY KISHAN KAUL; M.M. SUNDRESH, JJ.**  
SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 23924/2021; 31-01-2022  
**R.K. SINGH versus THE GENERAL MANAGER & ORS.**

**Constitution of India, 1950 - Article 136 - Special Leave Petition against a review order alone is not maintainable. (Para 3)**

(Arising out of impugned final judgment and order dated 10-07-2019 in RP No. 1025/2018 passed by the High Court of M.P. Principal Seat at Jabalpur)

*For Petitioner(s) Dr. K.S. Chauhan, Sr. Adv. Mr. Ajit Kumar Ekka, AOR Mr. R.S.M. Kalky, Adv. Mr. Abhishek Chauhan, Adv. Mr. Ajit Kumar, Adv.*

**ORDER**

Delay condoned.

The petitioner cannot assail the substantive order, having withdrawn the Special Leave Petition, now seeks to assail the review order. At the stage of withdrawal, no liberty was granted.

The Special Leave Petition against a review order alone is not maintainable in view of the judgment of this Court in ***Municipal Corporation of Delhi v. Yashwant Singh Negi – 2020 (9) SCC 815.***

The SLP is dismissed as not maintainable.

Pending applications stand disposed of.

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